

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 18th JULY, 2024, 02:30 P.M.

**IA(IBC)/3/GB/2024
IA(IBC)/136/GB/2024
In CP(IB)/8/GB/2020**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Punjab National Bank (Erstwhile United Bank of India) Vs M/s Megha Granules Pvt. Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Mr. D. Das, Adv.

For Respondent (s) : Mr. A. Prasad for R-3

ORDER

IA(IBC)/3/GB/2024

Ld. Counsel Mr. D. Das appears on behalf of the applicant. No representation for R-1 and R-2. R-3 is represented by Ld. Counsel Mr. A. Prasad. Applicant counsel submits that they have received reply from R-2 and R-3 and seeks permission to file rejoinder within one week time. They may do so by following the procedure specified under NCLT Rules, 2016 within a week time.

List the matter on **30.08.2024** for further consideration.

IA(IBC)/136/GB/2024

This is an application filed by Resolution Professional seeking condonation of delay of 19 days in filling their reply in IA/3/GB/2024. Ld. Counsel attributes ongoing summer vacation during the relevant time to be the prime reason for such delay. In consideration of submissions delay condoned, reply which has already been served on the opposite party, taken on file.

Accordingly, this application is allowed and **disposed of**.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)